

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP- 331 (ND)/ 2017

In the matter of :

American National Shipping Line India Pvt. Ltd.

....PETITIONER

Vs.

Registrar of Companies

..RESPONDENT

SECTION :

Under Section 252

Order delivered on 12.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /Appellant : -

For the Respondent/Corporate Debtor : -

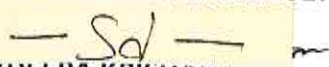
For the RD (N) : Mr. Manish Raj, Company Prosecutor

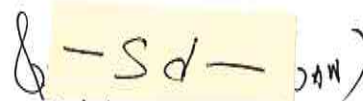
ORDER

None appears for the petitioner. Ld. representative for the ROC is present. It is further represented by the Ld. representative for the ROC that he will ascertain whether application has been filed along with necessary annexures with the office of ROC as he is present upon seeing the Cause List.

Taking into consideration the same, Ld. representative for the ROC will confirm the receipt of the application along with annexures by the next date of hearing. Non-appearance of the petitioner or its Counsel will lead to dismissal of the petition for non-prosecution on the next date of hearing.

List on 16.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.10.2017